

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 312 of 2010

11.09.2013

Heard Mr. R Choudhury, the learned counsel for the petitioner.

Also heard Mr. ND Chullai, the learned senior state counsel as well as Mr. HS Thangkhiew, the learned senior counsel.

List this matter on 25.09.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 99 of 2011

11.09.2013

Heard Ms. K Chisa, the learned counsel for the petitioner who informed the Court that, Mr. MF Qureshi, the leading counsel could not appear before this Court today as he is not keeping well and prayed that the matter may be fixed after 1(one) week.

Mr. SP Mahanta, the learned counsel appearing for respondents No. 1 & 2 and Mr. IC Jha, the learned counsel appearing for respondent No. 4 are present and raised no objection.

List this matter on 19.09.13, however parties are directed not to ask for further adjournment.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 339 of 2008

11.09.2013

Heard Mr. K Paul, the learned counsel for the petitioner as well as Mr. S Dey, the learned counsel for the District Council.

As per the order dated 05.09.13, it appears that this matter is supposed to be fixed on 13.09.13.

List it accordingly.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 259 of 2013

11.09.2013

Heard Mr. AS Siddique, the learned counsel for the petitioner.

Issue notice to the respondents to show cause why the instant petition should not be admitted or any order or orders should not be passed as deemed fit and proper.

Notice is made returnable within 4(four) weeks.

However, the petitioner counsel to take necessary steps to serve notice upon the respondents. Since Mr. R Debnath, the learned CGC has entered appearance and accepted notice, no further notice is called for.

In the meantime, the respondent is directed not to take any step to evict the petitioner from the Government Quarter where he resides at present until further order. However, the respondent is at liberty to file any application, if they desire to do so for alteration or modification of this order.

List this matter on 9.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 260 of 2013

11.09.2013

Heard Ms. SG Momin, the learned counsel for the petitioner.

Issue notice to the respondents to show cause why the instant petition should not be admitted or any order or orders should not be passed as deemed fit and proper.

Notice is made returnable within 4(four) weeks.

However, the petitioner counsel to take necessary steps to serve notice upon the respondents. Since Mr. ND Chullai, the learned senior counsel has entered appearance and accepted notice, no further notice is called for.

List this matter on 9.10.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (SH) No. 292 of 2013 in
WP(C)(SH) No. 260 of 2013

11.09.2013

Heard Ms. SG Momin, the learned counsel for the applicant as well as Mr. ND Chullai , the learned senior state counsel.

Stay petition will be taken-up for consideration on the next date fixed.

List this matter on 9.10.13.

JUDGE

V. Lyndem